GOVFRMENT RESOLUTION (i) REPORT
OF SECOND WAGE BOARD FOR
SUGAR INDUSTRY AND (ii) REPORT OF CENTRAL WAGE
BOARD FOR ELECTRICITY
UNDERTAKINGS

THE DEPUTY MINISTER IN THE MIMISTRY OF LABOUR EMPLOY-MENT AND REHABILITATION (SHRI BISHWANATH ROY): Sir, 1 beg to lay on the Table—

- (1) A copy of Government Resolution No. WB-7 (3)/70 dated the 7th July, 1970 on the report of the Second Central Wage Board for Sugar Industry [Placed in Library. See No. LT-3684/70],
- (2) A copy of Government Resolution No. WB—15/17/69 dated the 13th July, 1970 on the report of the Central Wage Board for Electricity Undertakings. [Placed in Library. See No. LT-3685/70]

NOTIFICATION UNDER ESSEN-TIAL SERVICES MAINTE-NANCE ACT, 1968

SHRI SIDDHESHWAR PRASAD: Sir, I beg to lay on the Table a copy each of the following Notifications (Hindi and English verisions) under sub-section (2) of section 2 of the Essential Services Maintenance Act, 1968:-

- (1) S.O. 1878 published in Gazette of India dated the 21st May, 1970 declaring the services connected with the supply of electrical energy to the public in the State of Tamil Nadu or with the generation. storage or transmission of electrical energy for the purpose of such supply, to be an essential service for the purpose of the said Act. [Placed in Library. See No. LT—3686/70]
- (2) S.O. 2069 published in Gazette of India dated the 5th June, 1970, declaring the service connected with the supply of electrical energy to the public in the State

- of Bihar or with the generation, storage or transmission of electrical energy for the purpose of such supply, to be an essential service for the purposes of the said Act. [Placed in Library. See No. 1.T—3687/70]
- (3) S.O. 2196 published in Gazette of of India dated the 18th June, 1970 declaring the service connected with the supply of electrical energy to the public in the State of Assam or with the generation, storage or transmission of electrical energy for the purpose of such supply, to be an essential service for the purposes of the said Act. [Placed in Library. Sec No. LT—3688/70]

NOTIFICATION RE-WORKING OF CALCUTTA PORT OR DOCK

THE DEPUTY MINISTER IN THE MINISTRY OF SHIPPING AND TRANS-PORT (SHRI IQBAL SINGH): Sir,

I beg to lay on the Table a copy of Notification No. G.S.R. 898 (Hindi and English verisions) published in Gazette of India dated ihe 4th June, 1970 declaring the service in, or in connection with the working of Calcutta Fort or dock, to be an essential service for the purposes of Essential Services Maintenance Act, 1968, under sub-section (2) of section 2 of the said Act. [Plaeed in Library. See No. LT—3689/70]

12.53 hrs.

## MESSAGE FROM RAJYA SABHA

SECRETARY: Sir, I have to report the following message received from the Secretary of Rajya Sabha:

> 'I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on Monday, the 27th July, 1970, adopted the following motion in regard to the presentation of the Report of the Joint Committee of the Houses on the

Medical Termination of Pregnancy Bill. 1969 :--

> "That the time appointed for the presentation of the Recort of the Joint Committee of the Houses on the Medical Termination of Pregnancy Bill, 1969, be further extended up to the first day of the Seventy-fourth Session of the Rajya Sabha."

## ASSENT TO BILLS

SECRETARY: I lay on the Table following three Bills passed by the Houses of Parliament during the last Session and assented to since a report was last made to the House on the 18th May, 1970 :-

- (1) The Contingency Fund of India (Amendment) Bill, 1970.
- (2) The Central Silk Board (Amendment) Bill, 1970.
- (3) The Tea (Amendment) Bill, 1970.

l also lay on the Table copies, duly authenticated by the Secretary of Rajya Sabha, of the following eight Bills passed by the Houses of Parliament during the last session and assented to since a report was last made to the House on the 18th May, 1970 :--

- (1) The Requistioning and Acquisition of Immovable Property (Amendment) Bill, 1970.
- (2) The Banking Companies (Acquisition and Transfer of Undertakings) Bill, 1970.
- (3) The Haryana and Punjab Agricultural Universities Bill, 1970.
- (4) The Indian Soldiers (Litigation) Amendment Bill, 1970.

- (5) The Petroleum (Amendment) Bill,
- (6) The Merchant Shipping (Amendment) Bill, 1970.
- (7) The North-Eastern Council Bill, 1970.
- (8) The University Grants Commission (Amendment) Bill, 1970.

## **ELECTION TO COMMITTEE**

COMMITTEE ON PUBLIC ACCOUNTS

श्री अटल बिहारी वाजपेयी (बलरामपुर) : में प्रस्ताव करता हैं:-

'कि लोक सभा के प्रक्रिया तथा कार्यसंचालन संबंधी नियमों के नियम 309 के उपनियम (1) के साथ पठित नियम 254 के उपनियम (3) में भ्रपेक्षित रीति से इस सभा के सदस्य लोक लेखा सिमति की 30 मन्नैल. 1971 की समाप्त होने वाली शेष भवधि के लिये श्री नीतिराज सिंह चौधरी के स्थान पर. जो राज्य मंत्री नियक्त होने पर समिति के सदस्य नहीं रहे, भ्रपने में से एक सदस्य चूने।"

MR. SPEAKER: The question is:

"That the members of this House do proceed to elect in the manner required by sub-rule (3) of Rule 254 read with sub-rule (1) of Rule 309 of the Rules of Procedure and Conduct of Business in Lok Sabha one member from among themselves to serve as a member of the Committee on public Accounts for the unexpired portion of its term ending on the 30th April, 1971, vice Shri Nitiraj Singh Chaudhary ceased to be a member of the Committee on his appointment as a Minister of State.'

The Motion was Adopted.